

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. **Shri Ashok Basu, Chairman**
2. **Shri K.N. Sinha, Member**

**Review Petition No.103/2002
in
Petition No.72/2000**

In the matter of

Review of order dated 24.6.2002 in Petition No.72/2000 of Talcher STPS (1000 MW)

And in the matter of

National Thermal Power Corporation Ltd

Petitioner

Vs

Bihar State Electricity Board and others

.... Respondents

The following were present:

1. Shri Amit Kapur, Advocate, NTPC
2. Shri K.K. Garg, CM(Comml.), NTPC
3. Shri M.S. Chawla, AGM(Comml.), NTPC
4. Shri V.B. Jain, GM(Comml.), NTPC
5. Shri S.K. Sharma, Sr. Manager (C), NTPC
6. Shri Sandeep Mehta, NTPC
7. Shri Balaji Dubye, Sr. Law Officer, NTPC
8. Shri Visnu Sudharshan , Advocate, NTPC
9. Shri R. Mazumdar, NTPC
10. Ms. Ranjana Gupta, NTPC
11. Shri B. Arya, NTPC
12. Shri R.K. Balachandran, KSEB
13. Dr. S.C. Bhattacharya, WBSEB
14. Shri P.C. Saha, WBSEB
15. Shri K.J. Alva, KPTCL
16. Shri T.P.S.Bawa, SE, PSEB
17. Shri R.K. Mehta, Advocate, GRIDCO
18. Shri K.K. Panda, GRIDCO
19. Shri R. Mishra, GRIDCO
20. Shri Suman Kukret, GRIDCO
21. Shri S.K. Chowdhry, GRIDCO
22. Shri S.S. Nayak, GRIDCO
23. Shri Jayant Mehta, GEB
24. Shri D. Khandelwal, MPSEB
25. Shri T.K. Srivastava, UPPCL
26. Shri R.K. Arora, XEN, HVPNL
27. Shri D.D. Chopra, UPPCL

ORDER
(DATE OF HEARING 9-9-2003)

The Review Petition was earlier heard on 11.3.2003.

2. In the order dated 22.4.2003, the petitioner was directed to place on record a clarification whether the cost of initial spares of Rs.97.78 crore had been transferred from revenue account to capital account and if so, when. An affidavit has been filed on behalf of the petitioner on 19.5.2003 purportedly in compliance with the directions contained in order dated 22.4.2003. This affidavit, however, does not clarify the position since in the affidavit the petitioner has furnished additional details for an amount of Rs.26,46,02,760/- on account of initial spares capitalised. This was specifically pointed by the representatives of the respondents who sought a fresh direction to the petitioner. The representative of the petitioner sought two weeks time to place on record all the necessary details duly supported by the certificate from the statutory auditors. The time prayed for was allowed.

3. The petitioner may file the additional details within two weeks, with an advance copy to the respondents.

4. List this review petition on 23rd October, 2003

Sd/-
(K.N. SINHA)
MEMBER

Sd/-
(ASHOK BASU)
CHAIRMAN

New Delhi dated 16th September, 2003